

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

O.A. No. 97 Of 2022

APPLICANT : Salman Miya

Vs.

RESPONDENTS : State of U.P. And others

**COMPLIANCE REPORT AS PER THE ORDER DATED
24.05.2024 PASSED BY THIS HON'BLE TRIBUNAL**

1. That, in compliance of the order dated 24.05.2024, the list of industries which has not complied the norms as per the compliance report/ inspection report dated 03.12.2023 filed by the UPPCB and the report which was submitted by the joint committee are as follows :

| | Particulars of the Industries | Particulars of Non-Compliance | Action Taken |
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| 1. | M.S. Verdeen Chemicals Pvt. Ltd. , D-11, UPSIDC, Industrial Area, Phase I, Mussoorie Gulawati Raod, Hapur | Unit has not provided any proper arrangement for scientific and safe storage of waste and also did not provide any effluent treatment plant.(Pg.295-296) | Show cause notice has been issued and imposition of EC-Rs.10,000 per day till compliance has been done. |
| 2. | Tojo Vikas International Pvt. Limited, Plot No. F-289, 290,291 UPSIDC, | The Air Pollution (Cyclonic Dust Collector) | Show Cause notice issued and |



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| | Industrial Area, Phase 1, M.G. Road, Hapur | provided by the unit was observed dysfunctional and emissions were observed leaking from the stack provided to the thermopack.(Pg. 298-299) | imposition of EC of Rs. 9,75,000/- |
| 3. | M/S Akshay Mechatronics (India) , Plot No. G-410, Phase II, MG Road Industrial Area, Hapur | The unit has not provided any effluent treatment plant for treating process effluent, which indicates unauthorised disposal of untreated effluent or could show any evidence of authorised disposal of hazardous wastes. (Pg. 326-327) | Show Cause Notice issued and EC of Rs. 10,000 per day till compliance has been done. |
| 4. | M/s. Janseva Metal, Plot No. F-6, and 7. M.G. Road, Industrial Area, Hapur | Unit was found operating without consent to operate under | Show Cause Notice issued and EC of Rs. 10,000/ per |



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| | | Air and Water Act. (Pg. 289-290). | day till compliance has been done. |
| 5. | Chinta Mani Yadav, Plot No. F-86, MG Road, Industrial Area, Hapur | Unit did not install any effluent treatment plant and could not provide any records regarding disposal of hazardous wastes. (Pg. 294) | Show Cause Notice issued and EC of Rs. 10,000/ per day till compliance has been done. |
| 6. | Greenberry RG Healthcare (India) Pvt. Ltd. F-710 to 715, Phase I, MG Road, Industrial Area, Hapur | Unit did not establish consent to operate an authorization under hazardous waste rules , wastes were being dumped on the roadside near to the unit. (Pg. 329) | Issuance of Show Cause notice and imposition of EC of Rs. 7,500 per day till compliance has been done. |
| 7. | Hello Aromatics Pvt. Ltd. Khasra No. 19, MG Road, Village Dhera, Hapur | During inspection wooden logs are stored in the thermopack area and logs are not approved fuel as per the orders of the Commission for Air Quality | Show Cause Notice Issued and EC of Rs. 7,500 per day till the compliance has been done. |



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| | | Management. (Pg. 319-320) | |
| 8. | Laxmi Chem Products Pvt. Ltd. , F-319 to 322, Phase I, MG Road, Industrial Area, Hapur | The Unit was observed storing hazardous chemicals viz. Ethyl Acetate and Toluene and could not provide any evidence regarding disposal. (Pg. 300-301) | Show Cause Notice Issued and EC of Rs. 10,000 per day till compliance has been done. |
| 9. | MJ Recycling Pvt Ltd., Plot No.F-44,M.G. Road, Industrial Area, Hapur | The Unit was involved in the dismantling of the E Waste and was operating without valid consent to operate. (Pg. 289) | Show Cause Notice issued and EC of Rs. 10,000/ per day till compliance has been done. |
| 10. | M.K. Industries Plot No. B-56, Phase I, M.G. Road, Industrial Area, Hapur | Unit has provided facilities for synthesis of chemicals and about 50 barrels of ethyl. Acetate and other chemicals were observed. However, the unit could not sure consent to | Closure Order has been issued and EC of Rs. 7,500 per day til the compliance has been done. |



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| | | operate or establish such unit.(Pg. 324). | |
| 11. | Moh. Jaki, Plot No. F-85, MG Road, Industrial Area, Hapur | Unit has not obtained valid consent to operate and authorization under Hazardous and other Waste Rules and no pollution control System was installed.(Pg.292-293) | Show Cause Notice Issued and EC of Rs. 10,000 per day till compliance has been issued. |
| 12. | M/s R.S.Enterprises, Plot No. F-689, M.G. Road, Industrial Area, Hapur | No Air Pollution control system installed, no effluent treatment plan either, untreated effluent solids, heavy metals were pumped to the adjacent municipal drain. | Closure Order has been issued and show cause notice for imposition of EC of Rs. 16,50,000. |
| 13. | Sohan Traders, Plot No. G-92, Phase I, UPSIDA, M.G. Road, Industrial Area, District Hapur | Not Stated in the Compliance Report | Show Cause Notice Issued Not Operational |
| 14. | M/S. Laxmi Chemicals , Plot No. F-24, M.G. Road, Industrial Area, Hapur | Unit failed to produce any consent to operate and | Show Cause notice issued and imposition of |



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| | | authorization under the hazardous waste rules. | EC Rs. 7,500 per day till compliance has been done. |
| 15. | M/s. MDT Lubricants India, Inc., F 125, Phase I, MG Road, Hapur | Unit using diesel as fuel in the thermopack, which is contravening the conditions of consent to operate and could not produce any evidence of disposal of hazardous waste. (Pg.314-315) | Show Cause notice issued and imposition of EC - Rs. 7,500 per day till compliance has been done. |
| 16. | M/S. AHCO Recycling Company, Plot No. F- 583, Industrial Area, M.G. Road, Hapur | Unit was found operational without obtaining Consent to operate from UPPCB. (Pg. 304) | Show cause notice issued and imposition of Rs EC- Rs. 7,500 per day till compliance has been done |
| 17. | M/s Ganpati Wire and Plastic Products, F-391, Phase -I, M.G. Road, Industrial Area, Hapur | Unit has not installed any effluent treatment plant indicating that the generated process effluent is disposed without any | Show Cause Notice Issued and EC of Rs. 10,000 per day till compliance has been issued. |



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| | | treatment and did not provide any records regarding disposal of hazardous waste (Pg. 311- 312) . | |
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That, the aforementioned industries have been issued show cause notice, closure orders and imposition of Environmental Compensation has been issued to the them and few industries which were earlier inspected are already a party before this Hon'ble Tribunal in which some coercive steps have been taken by UPPCB. The aforesaid mentioned industries (as mentioned in the tabular chart) are yet to be impleaded as Respondents in the instant Original Application so as to enable them to put forth their version before issuance or any order/direction from this Hon'ble Tribunal. Therefore, the aforementioned details may kindly be taken on record.



DATE : 29.05.2024

PRANJAL AGRAWAL
ADVOCATE